

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 137 (ND)/2018

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
18.11.2019.**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips  
Ltd.**

**SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Petitioner:</b>	<b>Mr. Ankur Mittal and Ms. Meera Murali, Advocates for Resolution Applicant Mr. K. Datta and Mr. Shivakar Sharma, Advocates for RP Mr. Pankaj Bhagat, Advocate for the Petitioner</b>		
	<b>For the Respondent:</b>	<b>Mr. Sumit Bindal, Mr. Mohan Sharma and Mr. A. Anand, Advocates</b>		

**ORDER**

It is submitted that the entire Resolution plan has been effected and the RP seeks discharge. It appears that no steps in respect of certain avoidance transactions have been taken. Let steps be taken.

Before we discharge the RP, a complete report be submitted in respect of the steps implemented. The resolution applicant shall file an affidavit of satisfaction.

List this case on **18<sup>th</sup>** December 2019.

  
**(L. N. Gupta)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**